

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 5606
TO BE ANSWERED ON 02ND APRIL, 2018**

Exemptions for Minority Schools under RTE

5606. SHRIMATI KIRRON KHER:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the constitution of the NCPCR Committee to debate exemptions to minority schools from 25 per cent reservations for economically backward classes;
- (b) whether progress of the committee has made in its discourse and whether the stakeholder discussions with minority schools have been held yet and if so, the details thereof; and
- (c) the criteria at which the Government debating the validity/ invalidity of the exemptions to minority schools?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) & (b): National Commission for Protection of Child Rights (NCPCR) has reported that no such Committee has been constituted to debate exemptions to minority schools from 25 per cent reservations for economically backward classes. However, the matter was discussed in a Consultation organized by NCPCR with the Chairpersons and Members of State Commissions for Protection of Child Rights.

(c): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 was amended in 2012 to clearly state that the provisions of the said Act shall apply to conferment of rights on children to free and compulsory education subject to the provisions of Articles 29 and 30 of the Constitution of India. The Act would not apply to Madrasas, Vedic Pathshalas and educational institutions primarily imparting religious instructions.
